

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQS),
TIS HAZARI, DELHI
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),
DBA ELECTIONS-2024

No. _____/EC/DBA/2025

Dated 07.02.2025

To,
Sh. Atul Kumar Sharma,
Hony. Secretary,
Delhi Bar Association.

Sub: Compliance of Orders dated 25.11.2024 and 17.01.2025 of
the Hon'ble High Court of Delhi.

Respected Sir.

Please refer to our letters dated 27.11.2024, 30.11.2024,
03.12.2024, 05.12.2024, 17.12.2024, 21.12.2024, 20.01.2025 and
03.02.2025 regarding appointment of Returning Officer/Election
Commission. (Copies enclosed)

It is impressed that vide aforesaid letters, the Election
Committee has repeatedly requested the Delhi Bar Association for
appointment of Returning Officer/Election Commission as well as to
comply with the order dated 17.01.2025 of the Hon'ble High Court of
Delhi for appointment of Returning Officer/Election Commission. The
Committee had also requested to take necessary steps for procurement of
EVMs/Ballot Papers, setting up card reader machines and other equipments
well in time, having regard to the date of election i.e. 28.02.2025. No
response has yet been received from the Delhi Bar Association in this
respect.

In view of above, I have been instructed to inquire as to what
steps have been taken by Delhi Bar Association for compliance of the
aforementioned letters as well as to comply with the directions of Hon'ble
High Court of Delhi for appointment of Returning Officer/Election
Commission.

Please treat this on priority basis.
Thanking you.

For copy to
Id. Chairperson
DBAEC-2024

Yours Sincerely,
For Nodal Officer,
Election Committee DBA 2024

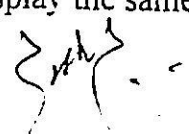
No. 7163 /EC/DBA/2025

Dated 07.02.2025

07.02.2025

Copy to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) Sh. Gagan Nagpal, Joint Registrar (Mgt & Coord. Cell-I), DHC
- 3) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- 4) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 5) ✓ The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
- 6) R & I Branch (HQ), THC, Delhi with direction to display the same on all notice boards and other necessary places.


For Nodal Officer, Election Committee
DBA Election 2024

c/c-

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),
TIS HAZARI, DELHI
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),
DBA ELECTIONS-2024

No. 46277/EC/DBA/2024

Dated 27.11.2024

To,
(i) Worthy President,
Delhi Bar Association.

(ii) Hony. Secretary,
Delhi Bar Association.

Sub: Compliance of communication dated 25.11.2024 of the
Hon'ble High Court of Delhi.

Sir.

Please find enclosed herewith copy of the communication dated 25.11.2024 received from the Hon'ble High Court of Delhi together with copy of the order dated 20.11.2024 of the Hon'ble High Court of Delhi in the case of *Lalit Sharma & Ors. Vs. Union of India & Ors.*

In this respect, you are kindly requested to inform as to whether the order stands complied with insofar as the appointment of the Returning Officer and Election Commissioner is concerned.

Please treat this as most urgent.

Yours Sincerely,

[Signature]
Nodal Officer.

Election Committee DBA 2024

Forwarded.

Nikhil
Ld. Chairperson
DBACC - 2024

46278-

46282

Encl.: Communication dated 25.11.2024 of Hon'ble High Court of Delhi.

No. 46278/EC/DBA/2024

Copy to - 302

27 NOV 2024

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- 3) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 4) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
- 5) R & I Branch (HQ), THC, Delhi with direction to display the same on all notice boards and other necessary places.

[Signature]
Nodal Officer, Election Committee
DBA Election 2024

C/C

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),
TIS HAZARI, DELHI
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),

No. 69083 - 69084 DBA ELECTIONS-2024
/EC/DBA/2024

Dated 30.11.2024

To,
(i) Worthy President,
Delhi Bar Association.

(ii) Hony. Secretary,
Delhi Bar Association.

Sub: Compliance of communication dated 25.11.2024 of the
Hon'ble High Court of Delhi.

Sir,

Please refer to our earlier letter dated 27.11.2024 regarding compliance of communication dated 25.11.2024 received from the Hon'ble High Court of Delhi together with copy of the order dated 20.11.2024 of the Hon'ble High Court of Delhi in the case of *Lalit Sharma & Ors. Vs. Union of India & Ors.*

I am directed to request you for taking steps for appointment of Returning Officer and Election Commissioner immediately, having regard to the date of elections as well as to complete the verification process for proximity cards.

For Chairman
Nishant
Ld. Chairman
PBACC - 2024

Yours Sincerely,

[Signature]
Nodal Officer.

Election Committee DBA 2024

No. 69085 - 69089
/EC/DBA/2024

Copy to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- 3) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 4) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
- 5) R & I Branch (HQ), THC, Delhi with direction to display the same on all notice boards and other necessary places.

[Signature]
Nodal Officer, Election Committee
DBA Election 2024

o/c

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),
TIS HAZARI, DELHI
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),
No. 6783 - 69784 DBA ELECTIONS-2024
/EC/DBA/2024 Dated 03.12.2024

To,
(i) Worthy President,
Delhi Bar Association.

(ii) Hony. Secretary,
Delhi Bar Association.

Sub: Compliance of communication dated 25.11.2024 of the
Hon'ble High Court of Delhi.

Sir,

Please refer to our earlier letters dated 27.11.2024 and 30.11.2024 regarding compliance of communication dated 25.11.2024 received from the Hon'ble High Court of Delhi together with copy of the order dated 20.11.2024 of the Hon'ble High Court of Delhi in the case of *Lalit Sharma & Ors. Vs. Union of India & Ors* wherein the Hon'ble High Court has given directions which are reiterated as under:-

"4. Keeping in view the aforesaid, this Court directs the District Court Bar Associations and the Delhi High Court Bar Association to appoint a Returning Officer along with an Election Commissioner on or before 26th November, 2024."

Considering the fact that the Delhi Bar Association is yet to appoint the Returning Officer as well as the Election Commissioner, it may be impressed that considering the nature and volume of work involved, any further delay would be hampering the process. The Delhi Bar Association is, accordingly, requested to appoint the Returning Officer as well as the Election Commissioner immediately in order that the election process can be proceeded with.

We may also invite your attention to the fact that appointment of the Hon'ble High Court provides for appointment of Committee by the Hon'ble District Judge in the event of failure of the Bar Association to proceed with the election process. In this respect, your kind attention is invited towards the following directions made by the Hon'ble High Court in *Lalit Sharma & Ors. Vs. Union of India & Ors.* disposed of on 19.03.2024:-

“(v) In the event, the existing Bar Association do not

commence the election process by the date stipulated hereinabove, the said function shall be deemed to have been entrusted to a Committee comprising two past presidents and two secretaries as well as by a lawyer nominated by the concerned District Judge or Registrar of the Tribunal or Registrar General of this Court as the case may be. This Committee will only take decisions to ensure that elections are conducted on time and in a fair and transparent manner. This Committee shall not exercise any other administrative function and will not be deemed to have superseded the Executive Committee of the Bar Association."

In view of the above, we may reiterate our request that the Returning Officer and Election Commissioner may be appointed immediately without any further delay in order that the directions of the Hon'ble High Court can be complied with effectively and at the earliest.

Please forward

W. K. Khosla

Chairperson Election Committee
DBA-2024 - 69789
No. 69789/EC/DBA/2024

Yours Sincerely,

[Signature]
for Nodal Officer,
Election Committee DBA 2024
Dated 03.12.2024

Copy for information to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- 3) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 4) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
- 5) R & I Branch (HQ), THC, Delhi with direction to display the same on all notice boards and other necessary places.

[Signature]
for Nodal Officer, Election Committee
DBA Election 2024

c/c

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),
TIS HAZARI, DELHI

OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),

DBA ELECTIONS-2024

No. 47667-658/EC/DBA/2024

Dated 05.12.2024
(REMINDER)

To,
(i) Worthy President,
Delhi Bar Association.

(ii) Hony. Secretary,
Delhi Bar Association.

Sub: Compliance of communication dated 25.11.2024 of the
Hon'ble High Court of Delhi.

Sir.

This is in continuation of our earlier letters dated 27.11.2024, 30.11.2024 and 03.12.2024 regarding compliance of communication dated 25.11.2024 received from the Hon'ble High Court of Delhi together with copy of the order dated 20.11.2024 of the Hon'ble High Court of Delhi in the case of *Lalit Sharma & Ors. Vs. Union of India & Ors.*

We may also invite your attention to the fact that appointment of the Hon'ble High Court provides for appointment of Committee by the Hon'ble District Judge in the event of failure of the Bar Association to proceed with the election process. In this respect, your kind attention is invited towards the following directions made by the Hon'ble High Court in *Lalit Sharma & Ors. Vs. Union of India & Ors.* disposed of on 19.03.2024:-

"38 (1) In the event, the existing Bar Association do not commence the election process by the date stipulated hereinabove, the said function shall be deemed to have been entrusted to a Committee comprising two past presidents and two secretaries as well as by a lawyer nominated by the concerned District Judge or Registrar of the Tribunal or Registrar General of this Court as the case may be. This Committee will only take decisions to ensure that elections are conducted on time and in a fair and transparent manner. This Committee shall not exercise any other administrative function and will not be deemed to have superseded the Executive Committee of the Bar Association."

Considering the fact that the Election Commissioner is yet

2/12/24

:: 2 ::

not appointed, we would be constrained to take up the matter with the Ld. District Judge for appointment of the Election Commissioner in terms of the directions, in case the Election Commissioner and the Returning Officer is not appointed.

Forwarded

Nikhil
Ld. Chairman
DBAEC-2024.

No. 47689-673 /EC/DBA/2024

[Signature]
Yours Sincerely,

Nodal Officer,
Election Committee DBA 2024

Dated 05.12.2024

Copy for information to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- 3) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 4) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
- 5) R & I Branch (HQ), THC, Delhi with direction to display the same on all notice boards and other necessary places.

[Signature]
Nodal Officer, Election Committee
DBA Election 2024

e/c

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),
TIS HAZARI, DELHI

OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),

73076 - 73077 DBA ELECTIONS-2024

No. _____/EC/DBA/2024

Dated 17.12.2024

10 DEC 2024

To,
(i) Worthy President,
Delhi Bar Association.

(ii) Hony. Secretary,
Delhi Bar Association.

Sub: Compliance of communication dated 25.11.2024 of the
Hon'ble High Court of Delhi.

Sir.

Please refer to our earlier letters dated 27.11.2024,
30.11.2024 and 02.12.2024 regarding compliance of communication dated
25.11.2024 received from the Hon'ble High Court of Delhi together with
copy of the order dated 20.11.2024 of the Hon'ble High Court of Delhi in
the case of *Lalit Sharma & Ors. Vs. Union of India & Ors.*

I am directed to ask you whether Returning Officer and the
Election Commissioner have been appointed by the Delhi Bar Association
for the upcoming elections and if not, please taking necessary steps for
appointment of Returning Officer and Election Commissioner immediately.

forwarded,
V.V.K.H.1
1 - chairman
L. AEC-2024.

Yours Sincerely,

Nodal Officer,

Election Committee DBA 2024

No. 73076 - 73082 /EC/DBA/2024

Copy to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- 3) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 4) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi
with directions to upload the same on the official website of Delhi
District Courts, Tis Hazari Courts, Delhi.
- 5) R & I Branch (HQ). THC, Delhi with direction to display the same on
all notice boards and other necessary places.

Nodal Officer, Election Committee
DBA Election 2024

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),
TIS HAZARI, DELHI
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),

74307-74308 DBA ELECTIONS-2024
No. _____/EC/DBA/2024

Dated 21.12.2024

21 DEC 2024

To,
(i) Worthy President,
Delhi Bar Association.

(ii) Hony. Secretary,
Delhi Bar Association.

Sub: Compliance of communication dated 25.11.2024 of the
Hon'ble High Court of Delhi.

Sir,

Please refer to our earlier letters dated 27.11.2024,
30.11.2024, 02.12.2024 and 21.12.2024 regarding compliance of
communication dated 25.11.2024 received from the Hon'ble High Court of
Delhi together with copy of the order dated 20.11.2024 of the Hon'ble
High Court of Delhi in the case of *Lalit Sharma & Ors. Vs. Union of India
& Ors.*

I am directed to ask you whether Returning Officer and the
Election Commissioner have been appointed by the Delhi Bar Association
for the upcoming elections. If yes, please inform the Election Committee
qua the same at the earliest and if not, please taking necessary steps for
appointment of Returning Officer and Election Commissioner immediately.

It is also impressed that in terms of order dated 17.12.2024 of
the Hon'ble High Court of Delhi, the date of election has been scheduled
for 07.02.2025 and the scrutiny process have to be completed on or before
10.01.2025. Your good offices are, therefore, once again requested to
inform the Ld. Members as to availability of the Proximity Cards with the
undersigned for their timely collection, having regard to the date of
elections.

Forwarded.

M: [Signature]
Ld. chairman
DBACC-2024

74309 - 74313
No. _____/EC/DBA/2024

Yours Sincerely,-

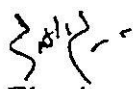
[Signature]
Nodal Officer,
Election Committee DBA 2024

Copy to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.

all

- 3) PS to Ld. Principal District & Sessions Judge (West). THC. Delhi.
- 4) The Dealing Assistant, Website Committee. Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
- 5) R & I Branch (HQ). THC. Delhi with direction to display the same on all notice boards and other necessary places.


Nodal Officer, Election Committee
D 3A Election 2024

Pres
NIT
981

Sr
MA
999

Vic
GI
956

Ho
AT
989

PC
DI
988

Jc
M
996

T
S
8

S
F
9

C
S

C/L-

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),
TIS HAZARI, DELHI

OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),

713-711 DBA ELECTIONS-2024
No. _____/EC/DBA/2024

Dated 04.01.2025

To,
(i) Worthy President,
Delhi Bar Association.

(ii) Hony. Secretary,
Delhi Bar Association.

Sub: Appointment of Returning Officer and Election Commission.

Sir.

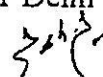
Please refer to our earlier correspondences and response dated 23.12.2024 (copy enclosed). In this respect, we may state that at the end of the Election Committee, the Level II work in relation with proximity cards stands already over, except for the fresh applications that are filed/reflected on the website relating to the processing of application for issuance of Proximity Cards.

As you are aware that as per the eligibility criteria laid down by the Hon'ble High Court of Delhi in the judgment of *Lalit Sharma & Ors. Vs. Union of India & Ors.*, the declarations forms so received have already been scrutinized for the purposes of assessment of the eligibility. The same have already been communicated to the Bar alongwith the list, with clarification that the same is subject to successful completion of Proximity Cards being looked after by an independent agency.

The objections have also been dealt with by the committee and it is found that there is a repetition/re-filing of the representations by the Ld. Members of the Bar. Having regard to the timelines, it stands clarified and communicated that the Committee would not entertain any fresh representation, having extensively dealt with the representations and objections, after provision of ample opportunities.

I have been instructed to inform you that since the office of the Delhi Bar Association is already aware of and has the records of Level III of the Verification Process relating to preparation of proximity cards, there appears to be no hindrance in appointment of the Returning Officer and the Election Commission. You yourselves are accordingly requested to immediately appoint the same.

As far as the Bar's intention to file some applications for clarification/extension of time is concerned, it is requested that since there is no order as of now, the timelines of the Hon'ble High Court of Delhi have to be ensured.



It is, therefore, requested that the Returning Officer and the Election Commissioner are appointed immediately in order that the directions of the Hon'ble High Court of Delhi are complied with in letter and spirit and the Returning Officer and the Election Commissioner would have sufficient time to make arrangements for the election. Any delay in their appointment would directly affect the election process.

Forwarded -
Nishu
Ld. Chairman
ABEC-2024
4/10/25 *715-719*

Yours Sincerely,

[Signature]
Nodal Officer.

Election Committee DBA 2024

No. _____/EC/DBA/2024

Copy to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- 3) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 4) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
- 5) R & I Branch (HQ), THC, Delhi with direction to display the same on all notice boards and other necessary places.

[Signature]
Nodal Officer, Election Committee
DBA Election 2024

100-
TM
118
/ice
UNI
999
a Pn
RIS
399
any. S
TUL
24
td. S
HAI
399
2 S
L. S
364
SU
HM
11
1e
11
0
G
11
J
31
2
4
1
1

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),
TIS HAZARI, DELHI
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),
DBA ELECTIONS-2024

No. 3851 /EC/DBA/2024

Dated 20.01.2025

To,
Sh. Atul Kumar Sharma,
Hony. Secretary,
Delhi Bar Association.

20 JAN 2025

Sub: Compliance of Order dated 17.01.2025 of the Hon'ble High
Court of Delhi.

Respected Sir.

I am directed to inform you that in terms of order dated
17.01.2025 of the Hon'ble High Court of Delhi in the case of *Lalit Sharma
& Ors Vs. Union of India & Ors. [WP(C) No.10363/2021]*, the Hon'ble
High Court of Delhi observed as under:-

*"9. We also take into consideration the Resolution passed by
the Security Committee of this Court and which has in its
meeting held on 09 January 2025, resolved that all the
Election Commissioners, Returning Officers together with the
Presidents/Secretaries of all the Bar Associations would make
necessary arrangements for procurement of EVMs, Ballot
Papers and coordinate with M/s SEC Communications Pvt.
Ltd. for setting up card reader machines and other equipments
well in time."*

I am, therefore directed to request for taking necessary steps
for appointment of Returning Officer Election Commission at the earliest
as well as to comply with the order dated 17.01.2025 of the Hon'ble High
Court of Delhi in letter and spirit.

Thanking you.

Forwarded
WJL
Id. chairman
DBA EC 2024

alc

Yours Sincerely,

Nodal Officer.

Election Committee DBA 2024

Encl: Copy of order dated 17.01.2025.

No. 3852-3856 /EC/DBA/2024

20 JAN 2025

Copy to-

1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.

C/K

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQS),
TIS HAZARI, DELHI
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),
DBA ELECTIONS-2024

No. 6674/EC/DBA/2025

Dated 03.02.2025

03 FEB 2025

To,
Sh. Atul Kumar Sharma,
Hony. Secretary,
Delhi Bar Association.

Sub: Compliance of Orders dated 25.11.2024 and 17.01.2025 of
the Hon'ble High Court of Delhi.

Respected Sir.

Please refer to our letters dated 27.11.2024, 30.11.2024, 03.12.2024, 05.12.2024, 17.12.2024, 21.12.2024 and 10.01.2025 regarding appointment of Returning Officer Election Commission.

It is impressed that despite repeated reminders, the Returning Officer Election Commission have not been appointed by the Delhi Bar Association till date. The reply of the Bar dated 23.12.2024, 07.01.2025 and 23.01.2025 have been considered. The Committee is of the view that that list of eligible members who have submitted the declarations, have already been provided while clarifying that it is subject to the successful completion of proximity process. There appears no just cause for delaying the appointment. Since, the Delhi Bar Association itself is aware of the number of proximity application and details thereof, there appears to be no hindrance in proceeding ahead with the appointment.

In terms of orders 17.01.2025 of the Hon'ble High Court of Delhi in the case of *Lalit Sharma & Ors Vs. Union of India & Ors. [WP(C) No.10363/2021]*, the Hon'ble High Court of Delhi has categorically observed as under:-

9. We also take into consideration the Resolution passed by the Security Committee of this Court and which has in its meeting held on 09 January 2025, resolved that all the Election Commissioners, Returning Officers together with the Presidents Secretaries of all the Bar Associations would make necessary arrangements for procurement of EVMs Ballot Papers and coordinate with M/s SEC Communications Pvt.

Ltd. for setting up card reader machines and other equipments well in time.

It is, therefore, requested to take necessary steps for appointment of Returning Officer Election Commission at the earliest as well as to comply with the order dated 17.01.2025 of the Hon'ble High Court of Delhi in letter and spirit, having regard to the date of Election i.e. 28.02.2025.

It is further requested to take necessary steps for procurement of EVMs Ballot Papers, setting up card reader machines and other equipments well in time, having regard to the date of election i.e. 28.02.2025.

Please treat this on priority basis.

Thanking you.

Yours Sincerely,

For Nodal Officer,

Election Committee DBA 2024

No. 6675-680 / A C/DBA/2025

Dated 03.02.2025

13 FEB 2025

Copy to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) Sh. Gagan Nagpal, Joint Registrar (Mgt & Coord. Cell-I), DHC
- 3) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- 4) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 5) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
- 6) R & I Branch (HQ), THC, Delhi with direction to display the same on all notice boards and other necessary places.

For Nodal Officer, Election Committee
DBA Election 2024